

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). yes, Sir. The Asian Development Bank has agreed to provide financial assistance for the following National Highway Projects:-

1. Widening to 4-lanes and strengthening Anakapally to Vishakhapatnam Section of NH.5 (46 kms) in Andhra Pradesh.
2. 4-laning and strengthening from Ballabgarh to Mathura Section of NH.2 (111 kms) in Haryana & Uttar Pradesh.
3. 4-laning and strengthening Bangalore-Karnataka/ Tamil Nadu Border Section of NH.7.
4. 4-laning and strengthening Alwaye-Vyttila and Aroor-Sherthla Section (37 kms) and strengthening Vyttila-Aroor Section (10 kms) of NH.47 in Kerala.
5. 4-laning and strengthening Achrol-kotputli Section of NH.8 in Rajasthan.

(c) to (e). While National Highway No. 31A leading to Sikkim has not been included for external assistance under the Asian Development Bank Programme, it is being improved continuously subject to the availability of funds.

#### **Seizure of Diamonds**

7047. DR. C. SILVERA: Will the Minister of FINANCE be pleased to state:

(a) whether diamonds worth Rupees one crore were seized by the enforcement agencies during August, 1991;

(b) if so, the details thereof;

(c) whether the Government have some plan for the utilisation of these diamonds; and

(d) if so, the details thereof and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Acting on specific information, S/Shri Abdul Rahman, Mohammed Sharib Usman and Nazir Mohammed were intercepted at I.G.I. Airport, New Delhi, on 24.8.91 when they were leaving for Hong Kong by Flight No. BA-035 and cut and polished diamonds valued at Rs. 87,77,000/- alongwith US \$ 73,600/- were recovered and seized from their possession.

(c) and (d). Confiscated cut and polished diamonds are sold by the Customs Department for the purposes of export.

#### **Casual Workers in C.A.D. Camp Phulgaon Wardha**

7048. SHRI RAMCHANDRA MAROTRAO GHANGARE: Will the Minister of DEFENCE be pleased to state:

(a) whether more than one hundred class IV casual workers are working in the C.A.D camp Phulgaon district, Wardha for more than five years;

(b) whether the camp authorities still employ more casual workers every year at occasional intervals; and

(c) if so, the reasons why the previous class IV so-called 'casual' workers are not either regularised or made permanent?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE

**IN THE MINISTRY OF DEFENCE (SHRI S. KRISHNANKUMAR):** (a) No, Sir

(b) No, Sir, However, in the period between November 1990 to January 1991, and March 1991 to July, 1991, a few casual workers were employed for the specific and purely seasonal work of clearing the wild growth of grass, to avoid the risk of fire.

(c) Does not arise.

### **Conversion of Bangalore - Mysore Highway Into Express Highway**

7049. SHRI H.D. DEVEGOWDA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to convert Bangalore - Mysore State Highway into Express Highway; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) Does not arise.

[*Translation*]

### **Appointment of Judges for Motor Vehicle Accident Tribunals**

7050. SHRI SURYA NARAYAN YADAV: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the judges have been appointed only in three out of the six Motor Vehicle Accident Tribunals in Delhi; and

(b) if so, the time by which the judges will be appointed in the remaining three Tribunals to ensure the expeditious disposal of all cases of motor accident claims?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT

(SHRI JAGDISH TYTLER): (a) and (b). Judges of 3 out of 6 Motor Vehicles Accident Tribunals in Delhi were promoted to the Delhi Higher Judicial Service by the High Court of Delhi and they were relieved of their duties in the first week of June, 1991. The Delhi Administration have taken up the matter with the High Court of Delhi for filling up the three vacancies of judges in the MACTs expeditiously.

### **Income Tax allowance payable to employees of Public Sector Undertakings.**

7051. SHRI YASHWANTRAO PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether several Central Public Sector undertakings pay tax free allowances to their employees four times of their pay;

(b) if so, whether the Government propose to take into account all these allowances for the income tax purposes; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No specific instance of such payment by a Central Public Sector Undertaking has come to the notice of the Government.

(b) and (c). Does not arise.

[*English*]

### **Transactions with Foreign Banks by Public Sector Undertakings**

7052. SHRI CHETAN P.S. CHAUHAN: Will the Minister of FINANCE be pleased to state:

(a) whether the public sector undertaking are having banking transactions with foreign banks;

(b) if so, the reasons therefor and its